

## **NOTICE**

### **RESERVE BANK OF INDIA**

It is hereby notified that on the application of the Reserve Bank of India under Sub-section (1) of Section 45 of the Banking Regulation Act, 1949, the Government of India has made an Order of Moratorium in respect of The Lakshmi Vilas Bank Ltd. under Sub-section (2) of the said Section for the period from 17<sup>th</sup> day of November 2020 and up to and inclusive of the 16<sup>th</sup> day of December 2020. In order to effect amalgamation of The Lakshmi Vilas Bank Ltd. with DBS Bank India Ltd., the Reserve Bank of India, in exercise of the powers conferred on it by Sub-section (4) of the said Section, has prepared a draft scheme of amalgamation. In terms of Section 45(6)(b) of the Act *ibid*, the draft scheme is placed on our website for suggestions and objections, if any from members, depositors or creditors of The Lakshmi Vilas Bank Ltd. or DBS Bank India Ltd. The suggestions and objections with regard to the draft scheme, may be sent to the Chief General Manager, Department of Regulation, Reserve Bank of India, Central Office, 13<sup>th</sup> Floor, Central Office Building, Shahid Bhagat Singh Marg, Fort, Mumbai – 400 001, or [email](#) not later than 5.00 PM on Friday, the November 20, 2020 for consideration under clause (b) of Sub-Section (6) of the Act, *ibid*.

(Shrimohan Yadav)  
Chief General Manager  
Department of Regulation  
Reserve Bank of India  
Central Office,  
13<sup>th</sup> Floor, Central Office Building,  
Shahid Bhagat Singh Marg,  
Fort, Mumbai – 400 001

**Date: November 17, 2020**